

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 144/MP/2017

Subject : Petition under Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations 2016 and Central Electricity Regulatory Commission's DOP on Reserve Shutdown and Compensation Mechanism dated 5.5.2017 for seeking upward revision of the Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations (TPS I Expn, TPS II stage 1 & 2, TPS II Expn) and other related issues.

Date of hearing : 13.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : NLC India Limited (NLCIL)

Respondents : TANGEDCO and Others

Parties present : Shri M.G. Ramachandran, Advocate, NLCIL
Ms. Ranjitha Ramachandran, Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL
Shri J. Dhanasekaran, NLCIL
Shri K. Ravikumar, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Ashok Rajan, SLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the Commission in the RoP dated 27.2.2018 has directed to refer the matter to CEA for expert opinion. However, the report of the CEA in this regard has not been received. Learned counsel requested the Commission to list the matter after the opinion of CEA is available.

2. The Commission directed the staff to coordinate with CEA for its expert opinion in the issue. The Commission further directed to list the petition for hearing after receipt of the opinion from CEA.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**